

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1106
ANSWERED ON 08/02/2022

BPL AND OLD AGE PENSION SCHEME

1106. SHRI GANESH SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that old age parents of a middle class family do not get any help and are forced to go to old age homes;
- (b) if so, whether the Government is considering to remove the compulsion of BPL for Old Age Pension Scheme; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI FAGGAN SINGH KULASTE)

(a): Under the Maintenance and Welfare of Parent and Senior Citizens (MWPCS) Act, 2007, parents and senior citizens are entitled to get maintenance amount of upto Rs.10,000/- per month upon making a claim before the Maintenance Tribunal. The Act also provides security against neglect through measures like revocation of property ownership of the children/ relatives by a senior citizen. Old age pension is provided to below poverty line elderly persons at the rate of Rs.200/- per month to those in the age group of 60-79 years and Rs.500/- per month to those in the age of 80 years and above under Indira Gandhi National Old Age Pension Scheme (IGNOAPS).

(b) & (c): There is no proposal to remove compulsion of BPL households for Old Age Pension Scheme.
